

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 06 OF 2022 (SZ)

IN THE MATTER OF:

P.V.Subramanya Varma,
S/o.P.Atchutha Rama Raju,
Hyderabad.

....

Applicant(s)

Versus

State of Telangana,
rep by its Prl. Secretary,
EFS&T Dept., & Others

....

Respondent(s)

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R4)

RUNNING INDEX

Sl. No	Particulars	Page Nos.
1.	Report dated 15.04.2023 of the Telangana State Pollution Control Board (Respondent No. 4).	1 - 4
2.	Annexure-I – Status of Stone Crushing units in GO Ms No. 111 area.	5 - 6
3.	Annexure-II – Respondent Board DO letter dated 13.04.2023 addressed to the Commissioner of Police, Cyberabad.	7 - 9
4.	Annexure-III – Respondent Board DO letters dated 11.04.2023 addressed to the Collector & District Magistrates, Rangareddy & Sangareddy Districts.	10 - 16
5.	Annexure-IV – Hon'ble NGT, Chennai Order dated 27.03.2023.	17 - 19

Place: Hyderabad.

Date: 15-04-2023.

T.Sai Krishnan

Counsel for Respondent 4

**REPORT OF TELANGANA STATE POLLUTION CONTROL BOARD (RESPONDENT NO. 4)
IN OA NO.6 OF 2022 FILED BY SRI P.V.SUBRAMANYA VARMA, R/O.KHAIRTHABAD,
HYDERABAD AGAINST UNAUTHORIZED OPERATION OF RESPONDENT STONE
CRUSHING UNITS IN SANGAREDDY AND RANGAREDDY DISTRICTS, DATED 15-04-
2023.**

It is to submit that an Original Application (OA) was filed before the Hon'ble NGT, Chennai by P.V.Subramanya Varma, Hyderabad against illegal and unauthorised stone crusher units operated in GO Ms No. 111 area in Sangareddy & Rangareddy Districts.

The Hon'ble NGT, Chennai during the hearing held on 27.03.2023 directed the Telangana State Pollution Control Board to file action taken report.

In this regard, the action taken by the Board is submitted:

There are 29 no. of stone crushing units existing in G.O.Ms.No. 111 area (**Annexure – I**) and details are as follows:

➤	The total number of Stone Crushing units (Respondent units – 18 Nos. and Non-respondent Units – 11)	29
➤	Number of Stone Crusher units obtained CFO of the Board	4
➤	Number of Stone Crusher units issued with closure orders	25
➤	Number of Stone Crusher units dismantled the equipment / sick	12
➤	M/s. Aadeshwar Aggregates obtained "Status quo" order from the Hon'ble High Court of Telangana in W.P.Nos. 34787 & 34788 of 2022 against the Hon'ble NGT dt.29.08.2022.	1
➤	Number of Stone Crusher units seized by the Revenue Officials	12

Action taken against 25 stone crushing units located in G.O.Ms.No.111 area:

The Board issued Closure Orders to 25 no. of stone crushing units & Power Disconnection Orders to Power Distribution Company during 2017 to 2022 for operating the crushers without obtaining CFE / CFO of the Board, causing air pollution in the surrounding area and located in prohibited area as per G.O.Ms.No.111.

Out of the 25 stone crushing units, 12 units have been dismantled and closed permanently. M/s. Aadeshwar Aggregates has filed W.P.Nos. 34787 & 34788 of 2022 before the Hon'ble High Court of Telangana, challenging the Hon'ble NGT Order dated 29.08.2022 in Appeal Nos. 37 & 39 of 2022. The Hon'ble High Court issued 'status quo' order dated 06.09.2022 in the matter and the unit is presently in operation.

The Board addressed a letters to Tahsildhars, Serilingampally, Gandipet, Rajendranagar, Shamshabad Mandals, Rangareddy District and R.C.Puram Mandal, Sangareddy District on

02.12.2019, 13.02.2020, 08.10.2020, 01.11.2021 & 21.01.2022 and Revenue Divisional Officer (RDO), Rajendranagar Division on 27.06.2022, with a request to seize the stone crushing units operating with alternative power supply and violating the closure orders issued by the Board.

Several Writ Petitions were filed before the Hon'ble High Court of Telangana against the pollution caused by stone crushing units. In WP (PIL) No. 233/2020, the Hon'ble High Court of Telangana vide Order dated 07.06.2021 had taken on record the report filed by the TSPCB on the closure orders issued against illegally operating stone crushing units.

The Hon'ble High Court vide order dated 20.10.2021 in WP (PIL) No. 170 of 2020 directed the Tahsildar, Gandipet Mandal, Ranga Reddy District to give effect to the closure orders passed by the Respondent Board and report the compliance to the Registrar General of the Hon'ble High Court. Pursuant to the orders of the High Court, the TSPCB addressed a letter to the Tahsildar, Gandipet dated 23.12.2021 to seize the crushers which are operating without the consent of the Board.

It is further submitted that the Hon'ble High Court of Telangana vide order dated 18.01.2022 in WP No. 12022 of 2020, directed the State Government to ensure that the orders passed by the TSPCB are implemented and no mining / crushing activity takes place in respect of the area in question.

The Board addressed a DO Letter to the District Collector, Rangareddy District on 28.02.2022 stating that the Revenue, Mining Department & PCB Officials have inspected the crushers located at Gandipet Mandal on 28.01.2022, Serilingampally on 31.01.2022 & Shamshabad Mandal on 03.02.2022, seized all the crushers and requested to instruct the concerned officials to take strict action on implementation of Hon'ble High Court Order dated 18.01.2022 in W.P.No.12022 of 2022.

The Board addressed letter dt.27.06.2022 to Revenue Division Officer, Rajendranagar Division to direct the concerned Tahsildars to dismantle the un-authorized stone crushing units. On pursuation with the Revenue Department, the stone crushing units were seized by the Revenue Department on 20.10.2022, 21.10.2022 & 05.11.2022, in co-ordination with the Respondent Board.

Subsequently, the team constituted by the District Collector, Rangareddy comprising of officials from Revenue Department, TSPCB, Mining Department and Police have dismantled and seized the un-authorized stone crushing units.

The Board addressed letters to the Deputy Commissioners of Police, Madhapur & Shamshabad on 12.01.2023 and SHO, R.C.Puram on 24.03.2023 to initiate action against the stone crushing units for tampering with the seals and lock put up by the Revenue Department.

The concerned Station House Officers, Gachibowli, Rajendranagar, Shamshabad and R.C.Puram have registered FIRs on 12 stone crushing units for tampering the seals & locks.

The Board addressed a DO Letter dt.13.04.2023 to the Commissioner, Cyberabad requesting to instruct the concerned the Station House Officers to file charge sheets against the 12 stone crushing units and to take necessary action (**Annexure – II**).

Levy of Environmental Compensation (EC) against the stone crushing units:

In compliance with the Hon'ble NGT directions, the Board levied Environmental Compensation on the stone crushing units. M/s. Adeshwar Traders, Vattinagulapally (V), Gandipet (M), Rangareddy District has filed Appeal No. 78 of 2022 before the Hon'ble NGT, Chennai. As per the directions of the Hon'ble NGT vide order dated 03.01.2023, the Appellant industry paid 50% of the EC amount to the Board.

Subsequently, the Respondent Board addressed letters dated 10.02.2023 & 13.02.2023 to the Collectors & District Magistrate, Rangareddy District & Sangareddy Districts respectively, with a request to instruct the concerned to initiate action for recovery of Environmental Compensation from the stone crushing units under the Revenue Recovery Act, 1890. The details of Environmental Compensation levied are as follows:

Sl. No.	Name and address of the units	Environmental Compensation levied (in Rs.)	Amount Paid	Balance to be paid
1	M/s. Great India Mining (formerly Sebi Mining), Goulidoddi(V), Serilingampally(M), Rangareddy District	8,45,000	4,22,500	4,22,500
2	M/s. Sri Laxmi Narasimha Metal Industries, Vattinagulapally, Gandipet, RR District	82,80,000	5,00,000	77,80,000
3	M/s. Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District	49,30,000	---	49,30,000
4	M/s. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District	32,50,000	3,37,500	29,12,500
5	M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s. Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District	49,30,000*	24,65,000	24,65,000
6	M/s. Teja Reddy Crushers, Vattinagulapally (V), Gandipet (M), Rangareddy District	82,80,000	---	82,80,000
7	M/s. C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet (M), RR District	8,50,000	4,25,000	4,25,000
8	M/s. Unnamed Stone Crusher, located beside Aadeeshwar Aggregates, Vattinagulapally,	8,50,000	4,25,000	4,25,000

Sl. No.	Name and address of the units	Environmental Compensation levied (in Rs.)	Amount Paid	Balance to be paid
	Gandipet (M), RR District			
9	M/s. Shama Metal Supply, Sy.No.7 & 20, Dargha Khaleej Khan Village, Gandipet(M), Rangareddy District.	19,20,000	---	19,20,000
10	M/s. DBR Metal Industry, Kothwalguda, Shamshabad, RR District	83,55,000	---	83,55,000
11	M/s. SMI Stone Crusher (Shama Metal Industry), Kothwalguda, Shamshabad, RR District	91,25,000	---	91,25,000
12	M/s. Sri Sai Balaji Rock, Sy. No.193 &194, Kollur, Sangareddy District	30,25,000	---	30,25,000

* - M/s. Adeshwar Traders, Vattinagulapally (V), Gandipet (M), Rangareddy District has paid 50% of the EC amount to the Board as per the orders of the Hon'ble NGT dated 03.01.2023.

Further, the Board addressed a DO letter dated 11.04.2023 to Collector & District Magistrate, Rangareddy & Sangareddy Districts to take necessary action on recovery of Environmental Compensation from above units duly invoking of provisions of the Revenue Recovery Act, 1890.

(Annexure – III)

The Board will pursue with the District Administration for recovery of Environmental Compensation under Revenue Recovery Act and also on further action by the Police Department on all the units against whom the FIRs have been registered. The Board will also continue the monitoring of the stone crushing units, to ensure the compliance of the Board directions.

Place: Hyderabad.

Date: 15.04.2023

Juh
15.4.
MEMBER SECRETARY
MEMBER SECRETARY
T.S. Pollution Control Board,
Paryavarana Bhavan, A-3,
Industrial Estate, Sanathnagar,
Hyderabad-500 018.

Status of stone crushing units in G.O.111 Area.

Sl.No.	Name & Address of the Crusher	Remarks
Units operating with Consent		
1	M/s. GMR Stone Crusher, (Formerly M/s. Progressive Construction Company), Sy.No. 270 & 271, Vattinagulapally (V), Gandipet (M), Rangareddy District	Having Consent for Operation (CFO) and operating
2	M/s. Sree Rama Engineering Constructions, Vattinagulapalli, Gandipet, RR District. (Respondent No. 20)	Having Consent for Operation (CFO) and operating
3	M/s. Hyma Developers (formerly M/s. Pullur Constructions & My Home Constructions) , Kokapet(V), Gandipet (M), Rangareddy District (Respondent No. 16)	Having Consent for Operation (CFO) and operating
4	M/s. ASR Metal Industry, Kothwalguda, Shamshabad, RR District	Having Consent for Operation (CFO) and operating
Units dismantled and closed permanently		
1	M/s. Kore Stone Minerals, Vattinagulapally (V), Gandipet (M), Rangareddy District.	Crusher dismantled and closed permanently
2	M/s. AMI Stone Crushers (formerly AQI Metal Industries / Ahmed Metal Industries), Kothwalguda, Shamshabad, RR District (Respondent No. 33)	Crusher dismantled and closed permanently
3	M/s. Sree Rock Sand Minerals, Sy.No.36,Gopanpalli, Serilingampally, RR District	Crusher dismantled and closed permanently
4	M/s. Sri Srinivasa & Co., Sy.No.452/1, Puppalaguda (V),Gandipet (M), Rangareddy District	Crusher dismantled and closed permanently
5	M/s. Sree Sand Mineral(formerly Ganesh Metal Industries), Gopanpalli, Serilingampally, RR District	Crusher dismantled and closed permanently
6	M/s. Padmavathi Metal Industry, Kothwalguda, Shamshabad, RR District	Crusher dismantled and closed permanently
7	M/s. JMI Stone Crushers (formerly M/s. Jagadamba Metal Industry) Kothwalguda, Shamshabad, RR District	Crusher dismantled and closed permanently
8	M/s. Arkid Infra, Sy. No. 192, 193, 194, 195, 196, 197 & 198, Kollur (V), Ramachandrapuram (M), Sangareddy District (Respondent No. 26).	Crusher dismantled and closed permanently
9	M/s. Pulluri Mining & Logistics Pvt. Ltd., Unit-I, Sy. No. 196, 197 and 198, Kollur Village, Ramachandrapuram (M), Sangareddy District	Crusher dismantled and closed permanently
10	M/s. Gold Dust Ventures LLP, Sy.No.192 to 198, Kollur (V), Ramachandrapuram (M), Sangareddy District	Crusher dismantled and closed permanently
11	M/s. Hitech Stone & Robos and Industry, Sy. No.193 &194, Kollur, Sangareddy District	Crusher dismantled and closed permanently
12	M/s. Hanuma Enterprises, Sy. No. 12E, Osman Nagar (V), Ramachandrapuram (M), Sangareddy District	Crusher dismantled and closed permanently

Operating as per 'status quo' order issued by Hon'ble High Court		
1	M/s. Aadeshwar Aggregates, Vattinagulapally(V), Gandipet (M), Rangareddy District	The Hon'ble High Court in W.P.Nos. 34787 & 34788 of 2022 issued 'status quo' order dated 06.09.2022 and the unit is presently in operation.
Units issued with Closure orders, EC Levied and FIR Registered		
1	M/s. Great India Mining (formerly Sebi Mining),Goulidoddi(V), Serilingampally(M), Rangareddy District	Closure Order issued by the Board. Environmental Compensation levied and FIR registered.
2	M/s. Sri Laxmi Narasimha Metal Industries, Vattinagulapally, Gandipet, RR District	Closure Order issued by the Board. Environmental Compensation levied and FIR registered.
3	M/s. Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District	Closure Order issued by the Board. Environmental Compensation levied and FIR registered.
4	M/s. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District	Closure Order issued by the Board. Environmental Compensation levied and FIR registered.
5	M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s.Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District	Closure Order issued by the Board. Environmental Compensation levied and FIR registered.
6	M/s. Teja Reddy Crushers, Vattinagulapally (V), Gandipet (M), Rangareddy District	Closure Order issued by the Board. Environmental Compensation levied and FIR registered.
7	M/s. C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet (M), RR District	Closure Order issued by the Board. Environmental Compensation levied and FIR registered.
8	M/s. Unnamed Stone Crusher, located beside Aadeeshwar Aggregates, Vattinagulapally, Gandipet (M), RR District	Closure Order issued by the Board. Environmental Compensation levied and FIR registered.
9	M/s. Shama Metal Supply, Sy.No.7 & 20, Dargha Khaleej Khan Village, Gandipet(M), Rangareddy District.	Closure Order issued by the Board. Environmental Compensation levied and FIR registered.
10	M/s. DBR Metal Industry, Kothwalguda, Shamshabad, RR District	Closure Order issued by the Board. Environmental Compensation levied and FIR registered.
11	M/s. SMI Stone Crusher (Shama Metal Industry), Kothwalguda, Shamshabad, RR District	Closure Order issued by the Board. Environmental Compensation levied and FIR registered.
12	M/s. Sri Sai Balaji Rock, Sy. No.193 &194, Kollur, Sangareddy District	Closure Order issued by the Board. Environmental Compensation levied and FIR registered.

**TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500018
Phone: 040 – 23887500

B. RAGHU,
Chief Environmental Engineer

DO Lr.No.3/NGT-Chennai/TSPCB/Legal/2022-13

Date: 13-04-2023

Respected Sir,

Sub: TSPCB -- Legal -- Hon'ble NGT, Chennai – OA No. 6 of 2022 – Illegal operation of stone crushing units in GO Ms No. 111 area – Reg.

- Ref:
1. OA No. 6 of 2022 filed before the Hon'ble NGT, Chennai.
 2. EE, TSPCB, RO, Rangareddy Lr. No. 3/Complaint/PCB/RO-I-RRD/2022-1330, dated 21.01.2023 addressed to the Deputy Commissioner of Police, Madhapur.
 3. EE, TSPCB, RO, Rangareddy Lr. No. 3/Complaint/PCB/RO-I-RRD/2022-1329, dated 12.01.2023 addressed to the Deputy Commissioner of Police, Shamshabad.
 4. EE, TSPCB, RO, Sangareddy Lr.No.OA No.6of 2022/PCB/RO.I-SRD/2023-162, dated 24.03.2023 addressed to the Station House Officer, RC Puram Police Station.
 5. FIR No. 27/2023, dated 12.01.2023 filed by PS, RGI Airport, Cyberabad Police.
 6. FIR No. 94/2023, dated 22.01.2023 filed by PS, Gachibowli, Cyberabad Police.
 7. FIR No. 457/2023, dated 10.04.2023 filed by PS, Rajendranagar, Cyberabad Police.
 8. FIR No. 215/2023, dated 25.03.2023 filed by PS, RC Puram, Cyberabad Police.
 9. Hon'ble NGT, Chennai Order dated 27.03.2023.

* * *

Kind attention is invited on the subject matter and references cited.

It is to submit that an Original Application No 6 of 2022 (SZ) was filed before the Hon'ble NGT, Chennai by Sri.P.V.Subramanya Varma, R/o.Hyderabad against illegal and unauthorised stone crusher units operating in GO Ms No. 111 area i.e., Vattinagulapally, Kokapet, Gouldoddi, Gopanpally, Kollur, Kotwalguda, Osmansagar villages in Rangareddy & Sangareddy Districts.

It is to further inform that the TSPCB has issued closure orders to the 12 stone crushing units located within 10 kms radius of Himayatsagar and Osmansagar Lakes for operating without consent of the Board and covered under GO Ms No. 111 MA, dated 08.03.1996.

The GO prohibits the establishment of industries within 10 Kms radius (ie., both on upstream and downstream side) of Himayatsagar and Osmansagar Lakes.

The details of the stone crushing units are as follows: -

Sl. No.	Name and address of the units
1	M/s. Great India Mining (formerly Sebi Mining), Goulidoddi(V), Serilingampally(M), Rangareddy District
2	M/s. Sri Laxmi Narasimha Metal Industries, Vattinagulapally, Gandipet, RR District
3	M/s. Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District
4	M/s. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District
5	M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s. Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District
6	M/s. Teja Reddy Crushers, Vattinagulapally (V), Gandipet (M), Rangareddy District
7	M/s. C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet (M), RR District
8	M/s. Unnamed Stone Crusher, located beside Aadeeshwar Aggregates, Vattinagulapally, Gandipet (M), RR District.
9	M/s. DBR Metal Industry, Kothwalguda, Shamshabad, RR District
10	M/s. SMI Stone Crusher (Shama Metal Industry), Kothwalguda, Shamshabad, RR District
11	M/s. Shama Metal Supply, Sy.No.7 & 20, Dargha Khaleej Khan Village, Gandipet (M), Rangareddy District.
12	M/s. Sri Sai Balaji Rock, Sy. No.193 &194, Kollur, Sangareddy District

The EEs, TSPCB, Regional Offices, Rangareddy & Sangareddy vide references 2nd, 3rd & 4th cited have addressed letters to the Deputy Commissioners of Police, Madhapur & Shamshabad and SHO, Ramachandrapuram Police Station, requesting to initiate action against the above stone crushers as per Law as they are operating despite issuing closure orders by TSPCB, seizure of plant and machinery by the Revenue Officials and tampering with the seals affixed to the plant and machinery.

39

Based on the letters of TSPCB, the concerned Police Stations viz., RGI Airport, Police Station, Gachibowli; Police Station, Rajendranagar and Police Station, Ramachandrapuram have registered FIRs vide references 5th, 6th, 7th & 8th cited against the above 12 Stone Crushing units. The copies of the FIRs registered are enclosed for kind information.

The Hon'ble National Green Tribunal (NGT), Chennai in its order dated 27.03.2023 has taken serious note of the tampering of seals by the stone crushing units and directed for concrete action against them. A copy of the Hon'ble NGT Order dated 27.03.2023 is enclosed for kind information.

In view of the above, the concerned Station House Officers may be instructed to file charge sheets against the above 12 stone crushing units at the earliest, so as to enable TSPCB to file a compliance report before the Hon'ble NGT, Chennai.

With Regards,

Yours Faithfully

Raghu
8/4/2023
(B. RAGHU)

Encl: As above.

To

**Sri.M.Stephen Raveendra, IPS,
Commissioner of Police,
Cyberabad Commissionerate.**



ANNEXURE-III TELANGANA STATE POLLUTION CONTROL BOARD

'Paryavarana Bhavan', A-3, Industrial Estate, Sanathnagar, Hyderabad - 500 018.

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Grams : "Kalushya Nivarana"

NEETU PRASAD, I.A.S.

Member Secretary

DO Lr.No.3/NGT-Chennai/TSPCB/Legal/2022-9

Date: 11-04-2023

Dear *Harish*,

Sub: TSPCB -- Legal -- Hon'ble NGT, Chennai -- OA No. 6 of 2022 -- Illegal operation of stone crushing units in GO Ms No. 111 area -- Recovery of Environmental Compensation under the Revenue Recovery Act -- Reg.

- Ref:
1. OA No. 6 of 2022 filed before the Hon'ble NGT, Chennai.
 2. DO Lr.No.3/NGT-Chennai/TSPCB/Legal/2016, dated 02.06.2022 in OA No. 43 of 2019 addressed to the District Collector, Jogulamba-Gadwal District.
 3. EE, TSPCB, RO, Rangareddy Order No. 15-GEN/RR-I/TSPCB/ZO-HYD/2023-1972, dated 10.02.2023.
 4. Hon'ble NGT, Chennai Order dated 27.03.2023.

* * *

Attention is invited on the subject matter and references cited.

An Original Application No 6 of 2022. (SZ) was filed before the Hon'ble NGT, Chennai by Sri.P.V.Subramanya Varma, R/o.Hyderabad against illegal and unauthorised stone crusher units operating in GO Ms No. 111 area i.e., Vattinagulapally, Kokapet, Gouldoddi, Gopanpally, Kollur, Kotwalguda, Osmansagar villages in Rangareddy & Sangareddy Districts.

The Hon'ble NGT vide order dated 17.01.2022 appointed a Joint Committee and directed to impose environmental compensation for the violations committed by the stone crushers. The Joint Committee in its report dated 26.04.2022 recommended Telangana State Pollution Control Board for recovery of Environmental Compensation from the unauthorized stone crushing units operating in the subject area as per the CPCB guidelines.

Subsequently, TSPCB vide Order dated 12.11.2022 levied Environmental Compensation on the following 12 stone crushing units operating without permissions in 10 kms radius of Himayatsagar and Osmansagar lakes: -

Sl. No.	Name and address of the units	Environmental Compensation levied (in Rs.) on 12.11.2022.
1	M/s. Great India Mining (formerly Sebi Mining), Gouldoddi(V), Serilingampally(M), Rangareddy District (Respondent No. 24)	8,45,000/-

Sl. No.	Name and address of the units	Environmental Compensation levied (in Rs.) on 12.11.2022.
2	M/s. Sri Laxmi Narasimha Metal Industries, Vattinagulapally, Gandipet, Rangareddy District (Respondent No. 15)	82,80,000/-
3	M/s. Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 19)	49,30,000/-
4	M/s. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 22)	32,50,000/-
5	M/s. Adeshwar Traders (formerly M/s. Vensai Metals / M/s. Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District	49,30,000/-
6	M/s. Teja Reddy Crushers, Vattinagulapally (V), Gandipet (M), Rangareddy District	82,80,000/-
7	M/s. C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet (M), Rangareddy District	8,50,000/-
8	M/s. Unnamed Stone Crusher, located beside Aadeshwar Aggregates, Vattinagulapally, Gandipet (M), Rangareddy District	8,50,000/-
9	M/s. Shama Metal Supply, Sy.No.7 & 20, Dargha Khaleej Khan Village, Gandipet (M), Rangareddy District.	19,20,000/-
10	M/s. DBR Metal Industry, Kothwalguda, Shamshabad, Rangareddy District (Respondent No. 25)	83,55,000/-
11	M/s. SMI Stone Crusher (Shama Metal Industry), Kothwalguda, Shamshabad, Rangareddy District (Respondent No. 32)	91,25,000/-
12	M/s. Sai Balaji Rock Sand Industries, Kollur (V), RC Puram (M), Sangareddy District.	30,25,000/-

The Hon'ble NGT vide order dt.15.11.2022 directed the State PCB to file a report on whether the levy of compensation awarded is recovered.

As the matter stood thus, M/s. Aadeshwar Traders (formerly M/s. Vensai Metals / M/s. Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District filed an appeal No.78 of 2022 before the Hon'ble NGT against the orders issued by the Board for levy of Environmental compensation. Based on the Orders of the Hon'ble NGT dated 03.01.2023, M/s. Aadeshwar Traders deposited Rs.24,65,000/- i.e., 50% of total amount Rs.49,30,000/- into the Environmental Compensation fund account on 03.03.2023.

However, remaining 11 units are yet to pay the Environmental Compensation (EC).

The TSPCB vide reference 2nd cited requested the District Collector, Rangareddy District to issue instructions to the concerned for recovery of Environmental Compensation (EC) from the above 10 industries excluding M/s. Aadeshwar Traders located in RR District under Revenue Recovery Act.

Subsequently, the Hon'ble NGT reviewed the case & issued order dated 27.03.2023 and relevant extract of the Hon'ble NGT Order is as follows: -

- 1. The District Collectors of Rangareddy and Sangareddy Districts have to file a detailed report regarding the number of units that were in operation, the units which were sealed, the units which illegally broke open the lock and seal and started the operations and the units which broke the seal but didn't operate.***
- 2. The report also should mention the action taken against any of these violators or the existing leaseholders for breaking open the lock and seal, and whether they are entitled to continue with their lease for the offence committed by them. If the report doesn't state about any severe action that was taken as per law for the offences committed under the appropriate statute, the District Collectors of Rangareddy and Sangareddy Districts will have to be personally present before this Tribunal.***

6. Post the matter on 18.04.2023.

In this regard, it is to inform that earlier, the Hon'ble NGT, Chennai in OA No. 43 of 2019 with regard to the non-payment of Environmental Compensation by the cotton delinting units in Jogulamba-Gadwal District, directed the Board to collect the EC from the units or take action against units which have not remitted EC by initiating proceedings through District Collector by invoking Revenue Recovery Act.

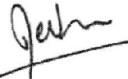
Subsequently, the District Collector, Jogulamba-Gadwal District has recovered Environmental Compensation from the violating cotton delinting units in Jogulamba-Gadwal District by invoking Revenue Recovery Act.

13

In view of the above, you are requested to take necessary action for recovery of Environmental compensation from the 10 Stone Crushing units excluding M/s. Aadeshwar Traders located in RR District, duly invoking the provisions of the Revenue Recovery Act, 1890.

With warm wishes.

Yours sincerely



7/11 (NEETU KUMARI PRASAD)

To

✓ Dr.S.Harish, IAS,
Collector & District Magistrate,
RR District.



TELANGANA STATE POLLUTION CONTROL BOARD

'Paryavarana Bhavan', A-3, Industrial Estate, Sanathnagar, Hyderabad - 500 018.

14

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Grams : "Kalushya Nivarana"

NEETU PRASAD, I.A.S.

Member Secretary

DO Lr.No.3/NGT-Chennai/TSPCB/Legal/2022-10

Date: 11-04-2023

Dear *Shanath*,

Sub: TSPCB -- Legal -- Hon'ble NGT, Chennai -- OA No. 6 of 2022 -- Illegal operation of stone crushing units in GO Ms No. 111 area -- Recovery of Environmental Compensation under the Revenue Recovery Act -- Reg.

- Ref:
1. OA No. 6 of 2022 filed before the Hon'ble NGT, Chennai.
 2. DO Lr.No.3/NGT-Chennai/TSPCB/Legal/2016, dated 02.06.2022 in OA No. 43 of 2019 addressed to the District Collector, Jogulamba-Gadwal District.
 3. EE, TSPCB, RO, Sangareddy Order No. GEN/173/TSPCB/ZO/RCP/LH/Env. Compensation/1/2023-13, dated 13.02.2023.
 4. Hon'ble NGT, Chennai Order dated 27.03.2023.

Attention is invited on the subject matter and references cited.

An Original Application No 6 of 2022 (SZ) was filed before the Hon'ble NGT, Chennai by Sri.P.V.Subramanya Varma, R/o.Hyderabad against illegal and unauthorised stone crusher units operating in GO Ms No. 111 area i.e., Vattinagulapally, Kokapet, Gouldoddi, Gopanpally, Kollur, Kotwalguda, Osmansagar villages in Rangareddy & Sangareddy Districts.

The Hon'ble NGT vide order dated 17.01.2022 appointed a Joint Committee and directed to impose environmental compensation for the violations committed by the stone crushers. The Joint Committee in its report dated 26.04.2022 recommended Telangana State Pollution Control Board for recovery of Environmental Compensation from the unauthorized stone crushing units operating in the subject area as per the CPCB guidelines.

Subsequently, TSPCB vide Order dated 12.11.2022 levied Environmental Compensation on the following 12 stone crushing units operating without permissions in 10 kms radius of Himayatsagar and Osmansagar lakes: -

Sl. No.	Name and address of the units	Environmental Compensation levied (in Rs.) on 12.11.2022.
1	M/s. Great India Mining (formerly Sebi Mining), Gouldoddi(V), Serilingampally(M), Rangareddy District (Respondent No. 24)	8,45,000/-
2	M/s. Sri Laxmi Narasimha Metal Industries, Vattinagulapally, Gandipet, Rangareddy District (Respondent No. 15)	82,80,000/-

Sl. No.	Name and address of the units	Environmental Compensation levied (in Rs.) on 12.11.2022.
3	M/s. Sri Laxmi Constructions (formerly Raghavendra Stone Crusher), Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 19)	49,30,000/-
4	M/s. Hyderabad Rock Sand, Vattinagulapally (V), Gandipet (M), Rangareddy District (Respondent No. 22)	32,50,000/-
5	M/s. Adeshwar. Traders (formerly M/s. Vensai Metals / M/s.Prasad Metals), Vattinagulapally (V), Gandipet (M), Rangareddy District	49,30,000/-
6	M/s. Teja Reddy Crushers, Vattinagulapally (V), Gandipet (M), Rangareddy District	82,80,000/-
7	M/s. C5 Infra Pvt. Ltd, (Crusher), Vattinagulapally, Gandipet (M), Rangareddy District	8,50,000/-
8	M/s. Unnamed Stone Crusher, located beside Aadeeshwar Aggregates, Vattinagulapally, Gandipet (M), Rangareddy District	8,50,000/-
9	M/s. Shama Metal Supply, Sy.No.7 & 20, Dargha Khaleej Khan Village, Gandipet (M), Rangareddy District.	19,20,000/-
10	M/s. DBR Metal Industry, Kothwalguda, Shamshabad, Rangareddy District (Respondent No. 25)	83,55,000/-
11	M/s. SMI Stone Crusher (Shama Metal Industry), Kothwalguda, Shamshabad, Rangareddy District (Respondent No. 32)	91,25,000/-
12	M/s. Sai Balaji Rock Sand Industries, Kollur (V), RC Puram (M), Sangareddy District.	30,25,000/-

The Hon'ble NGT vide order dt.15.11.2022 directed the State PCB to file a report on whether the levy of compensation awarded is recovered.

The TSPCB vide reference 2nd cited requested the District Collector, Sangareddy District to issue instructions to the concerned for recovery of Environmental Compensation (EC) from M/s. Sai Balaji Rock Sand Industries, Kollur (V), RC Puram (M), Sangareddy District located in Sangareddy District under Revenue Recovery Act.

Subsequently, the Hon'ble NGT reviewed the case & issued order dated 27.03.2023 and relevant extract of the Hon'ble NGT Order is as follows: -

- 1. The District Collectors of Rangareddy and Sangareddy Districts have to file a detailed report regarding the number of units that were in operation, the units which were sealed, the units which illegally broke***

16

open the lock and seal and started the operations and the units which broke the seal but didn't operate.

2. *The report also should mention the action taken against any of these violators or the existing leaseholders for breaking open the lock and seal, and whether they are entitled to continue with their lease for the offence committed by them. If the report doesn't state about any severe action that was taken as per law for the offences committed under the appropriate statute, the District Collectors of Rangareddy and Sangareddy Districts will have to be personally present before this Tribunal.*

.....

6. Post the matter on 18.04.2023.

In this regard, it is to inform that earlier, the Hon'ble NGT, Chennai in OA No. 43 of 2019 with regard to the non-payment of Environmental Compensation by the cotton delinting units in Jogulamba-Gadwal District, directed the Board to collect the EC from the units or take action against units which have not remitted EC by initiating proceedings through District Collector by invoking Revenue Recovery Act.

Subsequently, the District Collector, Jogulamba-Gadwal District has recovered Environmental Compensation from the violating cotton delinting units in Jogulamba-Gadwal District by invoking Revenue Recovery Act.

In view of the above, you are requested to take necessary action for recovery of Environmental compensation from M/s. Sai Balaji Rock Sand Industries, Kollur (V), RC Puram (M), Sangareddy District located in Sangareddy District, duly invoking the provisions of the Revenue Recovery Act, 1890.

With warm wishes.

Yours sincerely



2/11 (NEETU KUMARI PRASAD)

To

✓ **Dr.A.Sharath, IAS,
Collector & District Magistrate,
Sangareddy District.**

Item No. 07:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.06 of 2022(SZ)

IN THE MATTER OF:

P. V. Subramanya Varma,
Hyderabad.

...Applicant(s)

Versus

The State of Telangana,
Rep by its Principal Secretary,
Environment, Forests, Science & Technology Dept.,
Hyderabad and Ors.

...Respondent(s)

Date of hearing: 27.03.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. V.B. Subrahmanyam.

For Respondent(s): Mrs. Renuka Devi represented
Mrs. H. Yasmeen Ali for R1 to R3, R6 to R12, R14.
Ms. Lavanya represented
Mr. T. Sai Krishnan for R4.
Mrs. Revathi Manivannan for R5.
Mr. G.M. Syed Nurullah Sheriff for R13.

ORDER

1. The District Collectors of Rangareddy and Sangareddy Districts have to file a detailed report regarding the number of units that were in operation, the units which were sealed, the units which illegally broke open the lock and seal and started the operations and the units which broke the seal but didn't operate.
2. The report also should mention the action taken against any of these violators or the existing leaseholders for breaking open the lock and seal, and whether they are entitled to continue with their lease for the offence committed by them. If the report doesn't state about any severe action that was taken as per law for the offences committed under the appropriate statute, the District Collectors of Rangareddy and Sangareddy Districts will have to be personally present before this Tribunal.
3. Similarly, the Telangana State Pollution Control Board also has filed a report which is not very clear. In one report, it states that for the offence committed in the month of November, FIRs have been launched. Whereas, subsequent to that date also, there seems to be tampered of the seal provided to the special control room without permission from either the Revenue Department or the Telangana State Pollution Control Board. If that is so, what action the Telangana State Pollution Control Board has taken for the breaking open of the seal of the Revenue Department.

4. If no concrete action was taken by the Telangana State Pollution Control Board, then the Member Secretary of the Telangana State Pollution Control Board also will have to be present before this Tribunal with appropriate instructions.
5. The learned counsel appearing for the Telangana State Pollution Control Board is directed to upload a copy of the report once again with the signature of the counsel.
6. Post the matter on 18.04.2023.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.06/2022(SZ)
27th March 2023. AD.

